

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,  
CENTRAL DISTRICT, DELHI.**

**ORDER**

In view of the increase of work and in partial modification to Jail Duty Roster being No. 7338-7440/CMM/Central/SS/DM/2020 dated 14-07-2020, it is hereby ordered that:-

**(A) Since it would not be feasible to produce UTPs in the District Court Complexes till the extant situation returns to pre-lockdown conditions,** the Ld. Judicial Officers who are Duty MMs in respective District Court Complexes, shall extend the remand of UTPs (Under Trial Prisoners) of Central Jail Tihar, Rohini Jail and Mandoli Jail through Video Conferencing in the manner mentioned in **ANNEXURE A.**<sup>1</sup> The modalities of extending remand via Video Conferencing are contained in **ANNEXURE B.**

**(B) Since it would not be feasible to grant first remand to arrestees by their physical production in District Court Complexes till the extant situation returns to pre-lockdown conditions,** the following Ld Judicial Officers shall perform the work of exclusively granting remands in case of fresh arrestees<sup>2</sup>, granting police custody from judicial custody, if required, discharge and formal arrest<sup>3</sup>. The fresh arrestees shall not be produced in District Court Complexes, but shall be produced in the Court Complexes situated in Tihar Jail and Mandoli Jail premises, before 5:00 P.M. Fresh arrestees

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1

As per directions of Ld District & Sessions Judge, Rouse Court Complex, the above is inapplicable to remands pertaining to cases of ED, CBI and ACB Govt of NCT cases pertaining to Rouse Avenue Court Complex.

2

All female arrestees shall be produced before Court Complex at Mandoli Jail only, as requested by DG(P).

3

The Ld Magistrate may also explore the possibility of using the VC Facility in the Court Complex, Jail Premises for the above purposes.

produced after 5:00 P.M shall be dealt with by concerned Duty Magistrate.

| <b>S.No</b>   | <b>NAME OF JUDICIAL OFFICER</b>  | <b>DATE</b>              | <b>COURT COMPLEX</b>    | <b>POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)</b> |
|---|--|--------------------------|-------------------------|---|
| 01  | <b>Ms. Rajni Ranga, Ld. MM, North West, Rohini</b><br>R/o H. No. 892, Gali No. 19, Libas Pur, Delhi. Mob. 8527291406                                     | 30-07-2020<br>31-07-2020 | Tihar                   | West, Outer, Dwarka, South West, New Delhi & Rohini                         |
| 02  | <b>Ms. Saema Jamil, Ld. MM, South East, Saket.</b><br>R/o H. N. 8, 2 <sup>nd</sup> Floor, Anmol Vatika Apartment, Tilak Nagar, Delhi.<br>Mob. 9811254516 | 30-07-2020<br>31-07-2020 | Tihar (Conference Hall) | South, South East, North West, Central, North & Outer North                 |
| Further, the following Ld. Metropolitan Magistrates shall exclusively deal with application qua TIP of accused person through VC at Tihar Court Complex, Delhi. |  |                          |                         |   |
| 1   | <b>Ms. Rashmi Gupta, Ld MM, North, Rohini,</b> R/o Flat No. 204, Type IV, B-Block, Judicial Officers Flats, Sector -26, Rohini, Delhi. Mob. 704269864    | 30-07-2020<br>31-07-2020 | Tihar (CPRO-3)          | West, Outer, Dwarka, South West, New Delhi & Rohini                         |
| 2   | <b>Ms. Swati Sharma, Ld. MM, South East, Saket</b>   | 30-07-2020<br>31-07-2020 | Tihar (CPRO-4)          | South, South East, North  |

|   |  |  |
|---|--|--|
| R/o Flat No. 55, Delhi Government Officers<br>flat, G K -1, Delhi. Mob. 70426968714 |  | West, Central,<br>North & Outer<br>North |
|---|--|--|

Rest of the conditions shall remain unchanged.

**NOTE:**

**Note No (i).** If any of above Ld. MMs is not available due to ill health or any unavoidable extreme exigency, the Ld. Link Magistrate as per their respective link roster of the District concerned, shall perform the duty.

**Note No. (ii).** All bail applications, including interim bail applications, as mandated by all the Minutes of Meetings of High Powered Committee, shall be forwarded by the concerned Superintendent to District Court Complexes by all means, including by way of Email to the Coordinators/Concerned Court Email IDs. However, if bail applications are moved simultaneously with remand applications, the same may be dealt with by the Ld Jail Duty Magistrate at the Court Complex, Tihar & Mandoli Jail premises.

**Note No. (iii).** The Metropolitan Magistrates in District Court Complexes shall ensure that bail orders, digitally signed/manually signed & scanned, be sent through official Court Email Id. Further, all bail orders shall be uploaded on the official website, viewable preferably through a single link/folder. The concerned Jail Superintendents shall cross check from both sources.

**Note No.(iv)** Statements u/s 164 CrPC may be recorded in the Vulnerable Witness Deposition Room/Other Appropriate Room in each Court Complex, and shall not be recorded in the chambers of the Ld Magistrate on Duty.

**Note No(v)** The Jail Superintendents concerned shall submit the bail bond and relevant records to the Courts concerned, once the Courts reopen.

**Note No. (vi)** **Court Working Hours shall be strictly adhered to**, especially at the Court Complexes, Tihar and Mandoli Jails..

**CMM,  
CENTRAL , DELHI**

No. 7854-8809/CMM/Central/SS/DM/2020

Dated: 29-07-2020

**Copy forwarded for information to:-**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi, **with a request to modify their Duty Rosters to the effect that fresh arrestees shall not be produced in District Court Complexes before 5:00 PM, and they may be produced, after 5:00 PM, before the Duty MM of the day at his/her residence-cum-office.**
4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails, for the dates mentioned above and also with a request to issue directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.**
6. The Ld. Secretaries, DLSAs, all District, Delhi/ New Delhi.
7. All the Ld. ACMMs/ MMs, Central District, Delhi.
8. The Ld. Officers concerned.
9. The Commissioner of Police, Police Headquarters, Delhi
10. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.**
11. The Director, Prosecution, Delhi

12. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi for necessary action at their end and **to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises before 5:00 PM.** The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.
13. The Addl. I. G., Tihar
14. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
15. The Admn. Officer ( Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
16. The Chief Law Officer, Tihar Jail, Delhi.
17. Central Web-site Committee through LAYER
18. The Guard File

**(ARUL VARMA)**  
**CMM, CENTRAL, DELHI**

**ANNEXURE A**

1. The concerned Ld Duty MM of the day, of District (Column B), shall use the VC Room of District Court Complex (Column A), to extend remand of inmates lodged in Jails (Column C), irrespective of territorial jurisdiction.

| S.NO1 | DISTRICT COURT COMPLEXES<br>(SOURCE POINT)         | DISTRICTS<br>(COLUMN )  | JAILS<br>(DESTINATION<br>POINT)  |
|-------|--|---|--|
| 1.    | TIS HAZARI   | (i)CENTRAL (Pre lunch)<br>(ii)WEST (Post Lunch)   | Tihar Jail No. 1<br>Tihar Jail No. 2   |
| 2.    | PATIALA HOUSE (including cases<br>of ROUSE AVENUE) | NEW DELHI   | Tihar Jail No 3  |
| 3.    | DWARKA   | SOUTH WEST  | Tihar Jail No 8 and 9  |
| 4.    | SAKET  | (i)SOUTH EAST (Pre<br>lunch)<br>(ii)SOUTH (Post Lunch)  | Tihar Jail No. 4 and 5<br>Tihar Jail No. 6 and 7   |
| 5.    | ROHINI   | (i)NORTH(Pre lunch)<br>(ii)NORTH WEST(Post<br>Lunch)  | Rohini Jail No .10   |
| 6.    | KARKARDOOMA  | (i)EAST (10:00AM-<br>12:00PM)<br>(ii)SHAHDARA(12:00PM-<br>2:00 PM)<br>(iii)NORTHEAST(3:00<br>PM-5:00PM) | Mandoli Jail No 11<br>and 15<br>Mandoli Jail No 12<br>and 14<br>Mandoli Jail No 13<br>and 16 |

**ANNEXURE B****MODALITIES FOR CONDUCTING REMAND PROCEEDINGS VIA VIDEO**  
**CONFERENCING**

- 1) For implementation of the above, email ids and relevant details of **Court Point viz. the District Court Complexes** are as hereunder:

| S.No | Name of Person in Charge               | Phone Number             | District Complex | Court | Email id of VC room  |
|------|--|--------------------------|------------------|-------|--|
| 1.   | Sh. Sandeep Kumar                      | 9911303902               | Tis Hazari       |       | <a href="mailto:vcct.ddc@gov.in">vcct.ddc@gov.in</a>                         |
| 2.   | Sh. Sukhbir Singh<br>Sh. Praveen Kumar | 9891536986<br>9873726342 | Patiala House    |       | <a href="mailto:shrutiourts@gmail.com">shrutiourts@gmail.com</a>             |
| 3.   | Sh. Chander Mohan                      | 9899622265               | Karkardooma      |       | <a href="mailto:chandramohan22265@gmail.com">chandramohan22265@gmail.com</a> |
| 4.   | Sh. Sachin Sharma                      | 9810660239               | Rohini           |       | <a href="mailto:rohnicourts-dl@gov.in">rohnicourts-dl@gov.in</a>             |
| 5.   | Sh. Sunil Kumar                        | 9811100713               | Dwarka           |       | <a href="mailto:vcsww.ddc@gov.in">vcsww.ddc@gov.in</a>                       |
| 6.   | Sh. Bharat Bhushan                     | 9582585705               | Saket            |       | <a href="mailto:vcst.ddc@gov.in">vcst.ddc@gov.in</a>                         |

- 2) The email ids and relevant details of **Remote Point viz. the Jails** are as hereunder:

| S.No | Name of Superintendent | Phone Number | Jail No. | Email ID of Jail   |
|------|------------------------|--------------|----------|--|
| 1.   | Sh. Rakesh Kr.         | 9868877647   | 1 Tihar  | <a href="mailto:scj1-tihar@nic.in">scj1-tihar@nic.in</a> |

|     |                      |                                   |            |  |
|-----|----------------------|-----------------------------------|------------|--|
|     | Bilyan               |                                   |            |  |
| 2.  | Sh. Adeshwar Kant    | <b>9868103602</b>                 | 2 Tihar    | <a href="mailto:scj2-tihar@nic.in">scj2-tihar@nic.in</a>                   |
| 3.  | Sh. Pawan Kumar      | <b>9711123023/<br/>9871730275</b> | 3 Tihar    | <a href="mailto:scj3-tihar@nic.in">scj3-tihar@nic.in</a>                   |
| 4.  | Sh. Rajesh Chauhan   | <b>8447181376</b>                 | 4 Tihar    | <a href="mailto:scj4-tihar@nic.in">scj4-tihar@nic.in</a>                   |
| 5.  | Sh. O.P. Pandey      | <b>9654009701</b>                 | 5 Tihar    | <a href="mailto:scj5-tihar@nic.in">scj5-tihar@nic.in</a>                   |
| 6.  | Ms. Sarita Sabharwal | <b>9899882244</b>                 | 6 Tihar    | <a href="mailto:scj6-tihar@nic.in">scj6-tihar@nic.in</a>                   |
| 7.  | Sh. Adheshwar Kant   | <b>9868103602</b>                 | 7 Tihar    | <a href="mailto:scj7-tihar@nic.in">scj7-tihar@nic.in</a>                   |
| 8.  | Sh. Pawan Kumar      | <b>9711123023/<br/>9871730275</b> | 8 Tihar    | <a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>                   |
| 9.  | Sh. Pawan Kumar      | <b>9711123023/<br/>9871730275</b> | 9 Tihar    | <a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>                   |
| 10. | Sh. Sunil Kumar      | <b>9818562177</b>                 | 10 Rohini  | <a href="mailto:sdjr-tihar@nic.in">sdjr-tihar@nic.in</a>                   |
| 11. | Sh. Ram Mehar Singh  | <b>9810056717</b>                 | 11 Mandoli | <a href="mailto:sup.ptt11-tihar@gov.in">sup.ptt11-tihar@gov.in</a>         |
| 12  | Ms. Anita Dayal      | <b>9810215569</b>                 | 12 Mandoli | <a href="mailto:sup.ptt12-tihar@gov.in">sup.ptt12-tihar@gov.in</a>         |
| 13. | Sh. Tariq Salam      | <b>9868141636</b>                 | 13 Mandoli | <a href="mailto:scjm13-tihar@gov.in">scjm13-tihar@gov.in</a>               |
| 14. | Sh. Rakesh Kumar     | <b>9582295768</b>                 | 14 Mandoli | <a href="mailto:scjm14-tihar@gov.in">scjm14-tihar@gov.in</a>               |
| 15. | Sh. Tariq Salam      | <b>9868141636</b>                 | 15 Mandoli | <a href="mailto:scjm15-tihar@gov.in">scjm15-tihar@gov.in</a>               |
| 16. | Ms. Neeta Negi       | <b>9899001730</b>                 | 16 Mandoli | <a href="mailto:Scj16.mandoli@delhi.gov.in">Scj16.mandoli@delhi.gov.in</a> |

- 3) The Superintendent Concerned shall prepare a daily list of inmates who's date of production is due, and communicate the same to VC In charge via the official email ID, a day prior to the remand date. The list shall contain the following details: FIR no., Name of inmate, parentage, Address, Sections invoked, Police



Station, District Court etc. A printout of the list, obtained via email, shall be taken out by VC incharge, and remand order shall be passed on such lists, bearing the name, stamp etc. of the Ld Duty MM, while the accused would be produced before the Ld Duty MM through VC simultaneously. The signed remand order then shall be scanned and sent by the VC incharge to the Superintendents concerned. The Superintendent shall take printouts of the remand order and attach them to each of the custody warrants of the accused produced via VC.

- 4) The Ld Legal Aid Counsel and Ld Assistant Public Prosecutor may also be present at VC room in the Court Complex, if required.
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